

**SHRI NIMBALKAR (Kolhapur):** Yesterday I was in Kolhapur where the riots started, and the situation there is alarming. It is urgent that this problem must be taken up expeditiously and solved in the interest of national integration and in the interest of the fact that it does not help our country when in this manner heat on both sides is generated. It is very necessary that we take quick action, and I would request the Prime Minister to tell us at least the method she is going to adopt in the resolution of this problem.

It is not a nice thing when in your constituency and even in the constituency nearabout you see people so vindictive and angry with one another even though they belong to the same country. We are supposed to be Indians first to whichever State we may belong. It is no good for this country that we do not solve our problems quickly. It is said that patience is a good nag, but he too will bolt. People's patience has been tried long enough and I think they deserve a better treatment.

**PROF. MADHU DANDAVATE (Rajapur):** Why do you not ask the Government to come forward with some statement on this issue?

**MR. SPEAKER:** You do not worry about it. When it comes, it will go to them.

14.16 hrs.

**STATUTORY RESOLUTION RE. DISAPPROVAL OF THE CENTRAL EXCISES AND SALT (AMENDMENT) ORDINANCE, 1973 AND CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL—contd.**

**MR. SPEAKER:** Now, we take up further discussion on the resolution of Shri S. M. Banerjee disapproving the Central Excises and Salt (Amendment) Ordinance, 1973 (Ordinance No. 3 of 1973) promulgated by the President and 2nd November, 1973

and the Central Excises and Salt (Second Amendment) Bill.

**SHRI S. M. BANERJEE (Kanpur):** I have already moved.

**MR. SPEAKER:** You may continue after lunch.

Now we adjourn for lunch and re-assemble at 3.15 p.m.

14.17 hrs.

*The Lok Sabha adjourned for Lunch till Fifteen Minutes past Fifteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at Twenty Minutes past Fifteen of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair.]  
**DEMANDS FOR EXCESS GRANTS (GENERAL), 1971-72**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI):** Mr. Deputy-Speaker, Sir, with your permission, I present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1971-72.

15.20½ hrs.

**STATUTORY RESOLUTION RE. DISAPPROVAL OF THE CENTRAL EXCISES AND SALT (AMENDMENT) ORDINANCE, 1973 AND CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL—contd.**

**MR. DEPUTY SPEAKER:** We now resume further discussion on the Statutory Resolution relating to the Central Excises and Salt (Amendment) Ordinance, 1973 (Ordinance No. 3 of 1973).

Shri Banerjee to continue his speech.

**SHRI S. M. BANERJEE (Kanpur):** Mr. Deputy-Speaker, Sir, I have already moved my Motion namely,

That this House disapproves of the Central Excises and Salt